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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

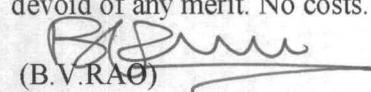
O.A.No.311 of 2007  
Jogesh Pati .... Applicant  
Versus  
Union of India & Others .... Respondents  
.....

Order dated: 22.04.2010.

C O R A M  
THE HON'BLE MR.B.V.RAO, MEMBER (JUDICIAL)  
And  
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

Rejection of the candidature of the applicant in letter under Annexure-A/3 dated 14.08.2007 to appear at the test for recruitment to various Gr.D categories of posts in the Railway is the cause of grievance of the applicant in this Original Application filed under section 19 of the A.T. Act, 1985 seeking to quash the letter of rejection under Annexure-A/3. By way of interim order he prayed for direction to allow him to participate in the test. This Tribunal while issuing notice to the Respondents in order dated 18.9.2007 as an ad interim measure, directed the Respondents to allow the applicant to participate at the test. Accordingly, Respondents allowed the applicant to face the test on the date and time fixed for the purpose. But as disclosed by the Respondents in the test the applicant could not come out successful.

2. In view of the above and after having heard Learned Counsel for the both sides by applying the earlier decision of this Tribunal dated 5<sup>th</sup> March, 2008 in OA Nos.360 of 2007 and others, we dismiss this OA being devoid of any merit. No costs.

  
(B.V.RAO)  
MEMBER (JUDL.)

  
(C.R.MOHAPATRA)  
MEMBER (ADMN.)